

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 403 of 2012 in
DFR No. 2026 of 2012**

Dated : 15th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M.P. Power Generating Co. Ltd. ... Appellant(s)

Versus

M.P. Electricity Regulatory Commission & Ors. ..Respondent(s)

**Counsel for the Appellant(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swagatika Sahoo**

ORDER

**I.A. No.403 of 2012
(Appl. for condonation of delay)**

This is an Application to condone the delay of 137 days in filing the Appeal as against the main Order dated 01.05.2012. It is submitted that the reason for the delay is that the Applicant/Appellant filed a Review Petition before the State Commission on 26.06.2012 and the same had been dismissed only on 03.09.2012 and after preparation of the Appeal, the same has been filed before this Tribunal on 30.10.2012, and that is how the delay was caused.

We have heard the learned counsel for the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post for Admission on **24.01.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs